

*Clause 2*

MR. CHAIRMAN : Mr. Satya Pal Jain, are you moving your amendment?

*(Interruptions)*

SHRI RAM NAIK : Since he is not moving, there is no question of withdrawal.

MR. CHAIRMAN : So, nobody is moving their amendments.

The question is :

"That Clause 2 stand part of the Bill."

*The motion was adopted.*

*Clause 2 was added to the Bill.*

MR. CHAIRMAN : Now, there are amendments to Clauses 3, 4 and 5. I hope anybody wants to move the amendments.

The question is :

"The Clause 3, 4, 5 and 6 stand part of the Bill."

*The motion was adopted.*

*Clauses 3, 4, 5 and 6 were added to the Bill.*

MR. CHAIRMAN : The question is :

"That Clause 1 the Enacting Formula and the title stand part of the Bill"

*The motion was adopted.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

SHRI RAMAKANT D. KHALAP : I beg to move.

"That the Bill be passed."

MR. CHAIRMAN : Motion moved :

"That the Bill be passed."

*[Translation]*

SHRI GEORGE FERNANDES : Mr. Chairman, Sir, I do not want to take much time. I had given notices of amendment for two clauses. Keeping in view the necessity of passing the Bill, we did not place before you these two amendments, otherwise we wanted a division in the House on them. The Hon'ble Minister said certain things about this Bill. We agree with some of them and do not agree with rest of the things. But we would certainly like to Hon. Minister to take due note of the intentions of or amendments and take appropriate action on them.

My amendment is for two clauses. It pertains to the High Court and the Supreme Court. After ten years, these people will get from Rs. 10 to Rs. 15 or Rs. 20. They need not wait for 10 years but we should fix the amount to be paid to them in the same proportion in which prices are likely to increase. Just as prices increase after 6 months, we should increase the amount

of the sumptuary allowance. The hon'ble Minister, it is hoped, would consider the matter seriously and bring about the needed improvement in the judiciary. He should bring forward the necessary Bill at the earliest to bring about necessary reforms in the judiciary as also in law and order.

*[English]*

SHRI RAMAKANT D. KHALAP : Mr. Chairman, Sir, I am engaged in taking an entire review of the judicial reforms which are pending. I do appreciate the points raised by the hon. Member Shri George Fernandes.

MR. CHAIRMAN : The question is :

"That the Bill further to amend the Supreme Court Judges (Conditions of Service) Act, 1958 and the High Court Judges (Conditions of Service) Act, 1954, be passed."

*The motion was adopted.*

15.37 hrs.

PRIVATE MEMBERS BILLS

*[English]*

MR. CHAIRMAN : Now, we shall take up Private Members' Business Bills for introduction.

Shri Amar Pal Singh.

PRIVATE INVESTIGATIONS BILL

*[Translation]*

SHRI AMAR PAL SINGH (Meerut) : Sir, I beg to move for leave to introduce a Bill to provide for the licensing of private investigators and vest them with certain powers.

MR. CHAIRMAN : The question is

"That leave be granted to introduce a Bill to provide for the licensing of private investigators and vest them with certain powers."

*The motion was adopted.*

*[Translation]*

SHRI AMAR PAL SINGH : Sir, I introduce the Bill.

15.38 hrs.

CRIMINAL LAWS (AMENDMENT) BILL

*[English]*

SHRIMATI GEETA MUKHERJEE (Panskura) : I beg to move for leave to introduce a Bill further to amend